

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1920

ANSWERED ON:06.12.2005

TIHAR JAIL OFFICIALS

Mahato Shri Sunil Kumar;Muqueem Shri Mohammed;Rana Shri Kashi Ram

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Tihar Jail officials have been found involved in corruption;
- (b) if so, the reasons with regard to the instances where Jail Officials have been alleged of violating the rules in respect of prisoners at Tihar Jail;
- (c) whether there is a provision to constitute inquiry to verify the authenticity of such allegations;
- (d) if so, the details with regard to the inquiries constituted during the last three years alongwith the outcome thereof; and
- (e) the steps taken/proposed to be taken to obviate such instances in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a)&(b): Tihar prisons are being run strictly as per provisions of the Delhi Prisons Act, 2000, and Delhi Jail Manual. However there have been isolated cases where some jail officers have been found indulging in smuggling of prohibited items in jails or extending favours to the prisoners in violation of statutory provisions for extraneous considerations.

(c): Yes Sir.

(d): The Prison Department has taken disciplinary actions against the erring officials as per provisions of CCS (CCA) Rules and Constitution of India, as per merits of each case. Sixteen officials have been dismissed during the year 2005. Thirty one officials have been suspended since the year 2002. Departmental enquiries against 59 officials are pending.

(e) Following steps have been taken by the Prison Department in order to make the prison officials follow the Provisions of Delhi Jail Manual and Delhi Prison Act, CCS Conduct Rules, 1964:-

(i) In all cases of violation of norms as per provisions of Delhi Prison Act, 2000 and Delhi Jail Manual, strict disciplinary action is taken against the delinquent staff.

(ii) There is provision of in-service training and refresher courses to sensitize all levels of staff about the legal provisions of Delhi Prison Act and Delhi Jail Manual, duties assigned to them under the Act/Manual and the level of commitment, dedication to duties and integrity.

(iii) There is an elaborative mechanism for grievance redressal and each jail has a Grievance Redressal Committee under the Chairmanship of Superintendent (Prisons). There is also provision of appeal to DIG (Prisons) against the decision of the committee.

(iv) DG(Prison)'s petition box is circulated amongst the prisoners and petitions received are investigated by senior gazetted officials at the level of Prison Headquarters.

(v) Each jail has designated visiting Judge, who visits the jail once in two months. The petition box of the visiting judge established in each jail is opened by him and action on such petitions taken under his orders

(vi) Each jail is also visited by designated District Magistrate/ Additional District Magistrate and submit their independent reports to the Government.

(vii) In all areas of public interface, transparency has been introduced.

(viii) Procedure for Mulakat has been streamlined.

(ix) Regular and also Surprise inspection of the jails are undertaken by Sr. level officers.

(x) The staff is sensitized about their obligations as public servants to provide a corruption free administration. The staff is being

frequently rotated at all levels in different jails so that they do not develop vested interests with longer stay in any person. Maximum stay in any prison is fixed depending upon functional requirements.